

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 293/2016 in
OA 4023/2012

New Delhi, this the 22nd day of December, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Dinesh Chandra Mishra s/o Shri G.P. Mishra
R/o D-24 Harbhajan Encl Todapur, PO: IARI, New Delhi
Working as T-4 in National Bureau of Plant Genetic Resources
Pusa, New Delhi-110012Applicant

Versus

1. Indian Council of Agricultural Research
Through the Secretary
DARE & DG, ICAR, Min. of Agri
Krishi Bhawan, New Delhi-12
2. The Director, NBPGR,
Pusa Campus, New Delhi
3. Dr. K.K. Gangopadhyay, Sr. Scientist, GED
NBPGR, New Delhi-12 Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 6.09.2016 passed in OA 4023/2012.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and

State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

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